

Bally Seaplane Base

1378. **Shri H. N. Mukerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a considerable amount of surplus land is available near the north approach to the Bally Seaplane Base at Dakshinেশ্বর near Calcutta; and

(b) whether any and if so, when such lands are to be released?

The Deputy Minister of Defence (Sardar Majithia): Information is being collected and will be laid on the Table of the House.

PAPERS LAID ON THE TABLE**AMENDMENTS TO SECRETARY OF STATE'S
(GENERAL PROVIDENT FUND) RULES**

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table, under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications, making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—

- (1) G.S.R. No. 91, dated the 8th March, 1958.
- (2) G.S.R. No. 92, dated the 8th March, 1958.

[Placed in Library. See No. LT-803/58.]

**REPORT OF COMMITTEE FOR PREVENTION
OF CRUELTY TO ANIMALS**

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Sir, I beg to lay on the Table a copy of the Report of the Committee for the Prevention of Cruelty to Animals.

[Placed in Library. See No. LT-604/58.]

**AMENDMENTS TO CENTRAL EXCISE
RULES**

The Deputy Minister of Finance (Shri B. E. Bhagat): Sir, I beg to lay

on the Table, under Section 88 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (1) G.S.R. No. 73, dated the 1st March, 1958
- (2) G.S.R. No. 94, dated the 8th March, 1958

[Placed in Library. See No. LT-602/58.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th March, 1958, agreed without any amendment to the Control of Shipping (Continuance) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 10th March, 1958."

(ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 11th March, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 1958, which was passed by the Lok Sabha at its

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sitting held on the 12th March, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 10th February, 1958:—

1. The Appropriation Bill, 1958.
2. The Central Sales Tax (Amendment) Bill, 1958.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

STATELESS PERSONS OF INDIAN ORIGIN IN CEYLON

Shri Hem Barua (Gauhati): Sir, under Rule 197, I beg to call the attention of the Prime Minister to the following matter of urgent public importance and I request that he may make a statement thereon:—

"Reported statement of the Prime Minister of Ceylon about stateless persons of Indian origin in Ceylon."

The Prime Minister and Minister of External Affairs and Finance (**Shri Jawaharlal Nehru**): Sir, the Prime Minister of Ceylon made a speech recently in winding up the debate on a resolution dealing with the Indo-Ceylon problem at the annual session of his political party, namely, the Sri Lanka Freedom Party. No authorised report of his speech is available, but

from Press reports, it appears that in the course of his speech, the Prime Minister pointed that the problems of nationalisation and citizenship were inter-twined and if estates were nationalised first, Government would be obliged to look after the estate workers who were non-nationals. This would, in turn, create more problems for the Government. Suggestions that non-nationals be denied the right to join trade unions or to hold any post, were dismissed by the Prime Minister, who said that these methods were contrary to democratic practice.

In the course of his speech, the Prime Minister said that the problem of stateless persons of Indian origin had become deep-rooted and a satisfactory solution seemed well-nigh impossible. Nevertheless, he said that any approach to the solution of the problem would necessarily have to be based on maintaining goodwill and friendly relations existing between the two countries. He laid particular emphasis on the need to undertake a solution of the problem in a manner that would not cause undue hardship to the stateless persons and also ensure that no disadvantage would be caused to Ceylon nationals. He said that justice requires that those who have been there for many years and who have made that country their home, should be assimilated.

The Prime Minister's general approach to this problem was that it was essentially a human problem and should be dealt with as such.

Shri Hem Barua: Sir, I rise on a point of information.

Mr. Speaker: Order, order. If the hon. Member is interested he may table further questions; normally I do not allow any questions to be put at this stage.